

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00195/2017

Date of Order: This, the 11th day of July 2018

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

Smti Jabeen Fatima
W/O- Late Atiquz Zaman
R/O-Manik Nagar, P.O.-Lichubari
P.S.-Jorhat, District-Jorhat
Assam, Pin-785001.

...Applicant

By Advocates: Mr. A.R. Shome, Mr. S.K. Chouhan,
Mr. P. Majumdar & Mr. S. Chauhan

-Versus-

- 1 Union of India
The Department of Posts
Represented by the Secretary
New Delhi, Pin-110001.
- 2 The Chief Post Master General
Department of Posts, New Delhi
Pin-110001.
- 3 The Chief Post Master General
Assam Circle, Meghdoot Bhawan
Guwahati – 1.
- 4 The Superintendent of Post Offices
Sivasagar Division, at Jorhat-1.
- 5 The Assistant Accounts Officer (Pension)
Office of Director of Accounts (Postal)
Assam Circle, Bhuyan mansion
GNB Road, Guwahati- 781003.

6. Mustt. Ajmeri Begum
 R/O Manik Nagar
 P.O.- Lichubari, via Cinnamora
 P.S.- Jorhat District – Jorhat
 Assam, PIN-785001.

...Respondents

By Advocates: Mr. S.K. Ghosh, Addl. CGSC for res. Nos. 1 to 5
 Ms. Pratima Saha, advocate for res. No. 6

O R D E R (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

Heard Mr. S. Chouhan, learned counsel for the applicant, Mr. S.K. Ghosh, learned Addl. CGSC for official respondents and Ms. Pratima Saha, learned counsel for private respondent No. 6.

2. Learned counsel for the applicant submits that husband of the applicant who was on deputation in Indian Army and after rendering 8 years 10 months and 18 days, joined as Indian Postal Services at Jorhat in May 2013 who died in harness on 04.05.201. Since then, his DCRG dues have not been paid by the respondents because the private respondent No. 6 is also claiming to be legally married wife of the deceased employee.

3. It was submitted by the learned counsel for the applicant that family pension is entitled to the 1st wife, that is,

applicant and so far the other consequential benefits of the pension is concerned, the applicant do not have objection to share the same with the 2nd wife's son where learned Addl. CGSC appearing for the official respondents Mr. S.K. Ghosh also admits that 1st wife (applicant) is legally married wife of the deceased Late Atiquz Zaman. According to Mr. Ghosh, if court passes orders, then consequential benefits of the pension will be shared with 2nd wife's son where learned counsel appearing on behalf of private respondent No. 6 also agreed to.

4. Both parties agreed for amicable settlement by approaching before the appropriate authority.

5. In view of the above, by accepting the above prayers and without going into the merit of the case, I direct both the parties, that is, applicant as well as private respondent No. 6 to approach before the respondent authority, as they have agreed to for amicable settlement at the earliest but not later than two months from the date of receipt of a copy of this order.

6. O.A. stands disposed of. No order as to costs.

**(MANJULA DAS)
MEMBER (J)**